

Government of Assam and 13 proposals amounting to Rs. 225.76 crore have been sanctioned. Three proposals amounting to Rs. 76.73 crore are under process for sanction and 2 proposals amounting to Rs. 34.80 crore are under examination. One proposal of Rs. 42.65 crore has been returned to State Government as it was found deficient. Under SARDP-NE, 11 proposals amounting to Rs. 201.35 crore have been sanctioned, 5 proposals amounting to Rs. 517.00 crore have been processed for sanction, and 3 proposals amounting to Rs. 100.00 crore are under examination in the Ministry.

Scheme to fund the medical treatment of victims of road accidents

259. SHRIMATI T. RATNA BAI : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether Government is planning to introduce a scheme to fund the medical treatment of victims of road accidents;

(b) if so, the details thereof; and

(c) the consultations so far had with each State before finalizing such a scheme?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO S. KHANDELA) : (a) to (c) No scheme has been firmed up by the Government to fund the medical treatment of victims of road accidents. They are already eligible for compensation under the Motor Vehicles Act, 1988.

Amendments to Motor Vehicle Act

260. SHRI BHARATKUMAR RAUT : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether Government is planning to propose amendments to the Motor Vehicle Act by defining maximum speed limit to highways and driving norms;

(b) whether it is a fact that an expert committee has been constituted by the Ministry to overhaul of driving norms in the country, which includes putting up an age limit on people eligible to drive and taking from recognized driving schools; and

(c) by when the recommendations of the expert committee are likely to be submitted?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO S. KHANDELA) : (a) Maximum speed limit for motor vehicles as well as driving norms have already been prescribe by the Government.

(b) In order to review the Motor Vehicles Act, 1988 in a comprehensive manner, the Government has constituted a Committee under the Chairmanship of Shri S. Sunder, Distinguished Fellow, The Energy and Resources Institute (TERI) and former Secretary, Ministry of Surface Transport. The Committee has been mandated to look into various aspects of administration and

regulation of vehicular traffic in the country, which *inter-alia* includes review of the system of grant of driving license. There is no proposal to fix upper age limit for getting a driving license/driving a motor vehicle.

(c) Since the Act is to be reviewed in a comprehensive manner, no definite time frame for submission of the report can be envisaged at this stage.

Flyover at Kurukshetra on Delhi-Ambala GT Road

†261.DR. RAM PRAKASH : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether any proposal to build a flyover at Pipli (Kurukshetra) on Delhi-Ambala G.T. Road in Haryana is under consideration;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH) : (a) Yes, Sir.

(b) The Construction of a flyover at Pipli (Kurukshetra) forms part of the six laning project of NH-1 from Panipat to Jalandhar under National Highways Developments Projects (NHDP) phase-V which is in progress. The flyover has three spans of 30 m each.

(c) Does not arise.

Reducing toll tax by amending the NH Toll Rules, 2008

†262.DR. RAM PRAKASH : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether Government will consider to reduce the toll-tax on two lane and four lane highways by amending the National Highways Toll Rules, 2008 (Determination of Rates and Collection);

(b) whether toll tax on bypasses to be built in different cities will be made reasonable;

(c) whether toll tax on Multi-Axle trucks will be reduced;

(d) if the answer to (a) to (c) is yes, then the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH) : (a) to (e) Keeping in view the experience of implementation of the National Highways Fee (Determination of Rates and Collection) Rules, 2008 and the feedback received from various stakeholders, the Government has initiated the process of considering various proposals.

†Original notice of the question was received in Hindi.